IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

O. APPLICATION NO. 8 OF Zeas

Applicant(s)

Advocate for Applicant(s) Respondent(s)

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

17.09.2003

Mr. P. S. Bhati counsel for the applicant. Mr. Vinit Mathur counsel for the respondents.

The applicant who is the son of Late Shri Chandan Singh, who was working under the respondents and died on 28.02.1999, has approached this Tribunal for directing the respondents that his case for compassionate appointment may be reconsidered and he may be given a suitable post under the respondents.

The respondents in their reply stated that the case of the applicant is under consideration and he was asked to submit certain documents in support of his claim which he has done in February 2002.

Mr. Vinit Mathur, counsel for the respondents, has submitted that since the matter is still under consideration, the OA may be disposed of with a direction to the respondents to decide the matter within a specified period.

Under the circumstances, the respondents are directed to consider the case of compassionate appointment of the applicant and pass an appropriate order within a period of-3 months from the date of receipt of a copy of this order under intimation to the applicant. In case he feels aggrieved against the order passed by the respondents, it is open to him to seek the appropriate legal forum.

With the above directions, the OA stands dismissed with no order as to costs.

(J. K. KAUSHIK)

MEMBER (J)

(G. C. SRIVASTAVA) MEMBER (A)

Part II and III destroyed in my presence on 24.7.09 under the supervision of section officer (1) as per order dated (2.12.22)

Section officer (Recogn)

Mr. -:

ONS/Ammy -